

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

11.8.2009

OA 331/2009

Mr. Amit Mathur, counsel for applicant.

Heard learned counsel for the applicant.
The OA stands disposed of, at admission stage
itself, by a separate order.


(B.L. KHATRI)
MEMBER (A)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 11th day of August, 2009

ORIGINAL APPLICATION No.331/2009

CORAM :

HON'BLE MR.B.L.KHATRI, ADMINISITRATIVE MEMBER

**Pappu Ram Meena
S/o Late Shri Battilal Meena,
R/o Village Nimoda,
Tehsil Sapotra,
District Karauli (Rajasthan).**

... Applicant

(By Advocate : Shri Amit Mathur)

Versus

- 1. Union of India through
General Manager,
West Central Railway,
Jabalpur (MP).**
- 2. Divisional Railway Manager,
West Central Railway,
Kota Division,
Kota.**
- 3. Smt. Vimla Devi
W/o Late Shri Battilal Meena,
R/o Village Nimoda,
Tehsil Sapotra,
District Karauli (Rajasthan).**

... Respondents

(By Advocate : - - - -)

ORDER (ORAL)

The applicant, in this case, is aggrieved by non-consideration of his claim for appointment on compassionate grounds as well as non-release of the terminal benefits in his favour in response to the services rendered by his father.

2. Brief facts of the case are that his father, Late Shri Battilal Meena, while working as Class-IV employee (Gangman) at Mallarna Station, died in harness on 17.6.2009, as per Ann.A/1. The deceased left behind the applicant, who is the son from his first wife, and respondent No.3 i.e. second wife of the deceased, and her children. After the death of applicant's father, he approached the respondents for granting appointment on compassionate grounds as well as release of terminal benefits. The applicant claims that he had submitted an application dated 18.7.2009, as per Ann.A/2, but the respondents did not consider the same.

3. During the course of hearing, it was submitted by learned counsel for the applicant that the respondents should have considered the application submitted by the applicant and in case they were of the view that only the respondent No.3 is entitled to all the benefits then they should have returned the application alongwith their objection.

4. In the facts and circumstances of the present case, respondent No.2 is directed to decide the application of the applicant (Ann.A/2) considering the fact as to whether the applicant or respondent No.3 is entitled to the appointment on compassionate grounds, and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

5. With these observations, the OA stands disposed of at admission stage itself. No order as to costs.


(B.L.KHATRI)
MEMBER (A)

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